CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Date of hearing: 14.2.2019

Petition No.122/MP/2017

: Petition for relinquishment of 250 MW of Long Term Access Subject

> Agreement dated 4.12.2011 under Regulation 18 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium Term Open Access in inter-State Transmission system and related matters) Regulations, 2009 (Connectivity Regulations) of the identified transmission system by the Essar Power Gujarat Limited (4X660 Phase-II) Thermal Power

Plant at District Jamnagar in the State of Gujarat.

Petitioner : Essar Power Gujarat Limited (EPGL)

: Power Grid Corporation of India Limited and Others Respondents

Petition No. 187/MP/2017

Subject : Petition for relinquishment of 750 MW of Long term Access out of

> the 1200 MW granted under the Bulk Power transmission Agreement dated 7.1.2009 under Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long term Access and Medium term Open Access in inter-State

Transmission and related matters) Regulations, 2009.

Petitioner : Essar Power M.P. Limited (EPMPL)

Respondents : Power Grid Corporation of India Limited and Others

Coram : Shri P.K. Pujari, Chairperson

> Dr. M.K. Iyer, Member Shri I.S. Jha, Member

: Shri Sumant Nayak, Advocate, Essar Power Parties present

> Ms. Kritika Angrish, Advocate, Essar Power Shri Venkat Punia, Advocate, Essar Power

Ms. Shruti Verma, Essar Power

Shri M.G. Ramachandran, Advocate, GUVNL Ms. Anushree Bardhan, Advocate, GUVNL Ms. Suparna Srivastava, Advocate, PGCIL

Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned counsel for the Petitioners requested for short adjournment due to the non-availability of the arguing counsel. Request was allowed by the Commission.

2. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

Sd/-(T. Rout) Chief (Law)